

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.31**  
**C.A.No.113/2023 in**  
**C.P.No.138/BB/2022**

**IN THE MATTER OF:**

Mr. Prakash Deo & Ors. ... Petitioners  
Vs.  
Smt. D.M.Shobha & Ors. ... Respondents

**Order under Section 241-242 & 246 of Companies Act, 2013**

**Order delivered on: 02.05.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri A. Murali  
For the R-2 to 4 : Shri Srinivas .L

**ORDER**

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. In response to the Order dated 14.03.2024, Ld. Counsel for the Petitioner stated that he is in the process of working out the settlement with the Respondent and in this regard, he wants to file a memo suggesting the name of the CA for conducting the valuation of shares of R-1 Company. He is permitted to file the same within two weeks. One week thereafter is granted to the Respondent to file its response thereto, after duly serving the copy on the other side.
3. List the case on **13.06.2024**

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**

Shruthi